

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 12668/2019

(Arising out of impugned final judgment and order dated 08-05-2018 in WPMB No. 1312/2017 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

RAGHUNATH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.76362/2019-CONDONATION OF DELAY IN FILING and IA No.76370/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.76366/2019-EXEMPTION FROM FILING O.T.)

Date : 10-05-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Ms. Aishwarya Bhati, Sr. Adv.AAG
 Mr. Rajeev Kumar Dubey, Adv.
 Mr. Kamlendra Mishra, AOR

For Respondent(s) Mr. Devendra Pratap Upadhyay, Adv.
 Rahat Ali Chaudhary, Adv.
 Ms. Mona Rajvanshi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Tag with SLP [C] NO.29139/2018.

In the meantime, there shall be stay of operation of the impugned judgment and order.

Let the original record be produced in this Court.

(ASHA SUNDRIYAL)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER